

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

OA 24/95.

Dt. of Order: 16-1-95.

Y. Shanker

... Applicant

Vs.

1. The Telecom District Engineer,  
Adilabad, Adilabad District.
2. The Sub Divisional Officer,  
Telecom, Manchiryal, Adilabad.
3. The Chief General Manager,  
Telecommunications, Doorsanchar Bhavan,  
Nampally Station Road, Hyd.

... Respondents

... . . . .

Counsel for the Applicant : Shri Ch. Jagannadha Rao

Counsel for the Respondents : Shri N.R. Devraj, Sr. CGSC

... . . . .

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

... . . . .

... 2.

OA 24/95.

Dt. of Order: 16-1-95.

(Order passed by Hon'ble Shri A.B.GORTHI, Member (A) ).

\* \* \*

The applicant states that he was initially engaged as a Casual Labour under the control of the Respondents on 1-1-85 and eversince he worked continuously till 31-7-89 with usual intermittent breaks. His prayer in this application is for a direction to the Respondents to re-engage him as a Casual Mazdoor keeping in view the above service rendered by him with the Respondents.

2. Heard learned counsel for both the parties. In support of his contention of having worked under the Respondents, the applicant annexed (Annexure-I) a statement showing the days of work rendered by the applicant. Sri NR Devraj, counsel for the Respondents states that the Respondents would verify the facts stated in the Original Application andbeing found to be genuine, the applicant will be considered for re-engagement.

3. In view of the above, the Original Application is disposed of at the admission stage with the consent of counsel for both the parties with the following directions to the Respondents:-

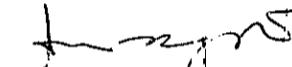
(i) the respondents shall verify the days of working of the applicant under them;

(ii) the name of the applicant will be entered in the C.L. register of the Respondents at an appropriate place keeping in view the number of days service rendered by him;

(iii) the applicant will be re-engaged as soon as there is work and in preference to the outsiders and those who rendered lesser number of days of service. For this purpose no casual labour presently engaged need be retrenched;

(iv) the case of the applicant for grant of temporary status and subsequent regularisation shall be considered in accordance with the extant scheme/instructions.

4. The Original Application is ordered accordingly without any order as to costs.

  
(A.B. GORAJHI)  
Member (A)

  
(A.V. HARIDASAN)  
Member (J)

  
Amber 27-1-95  
Deputy Registrar (Judl.)

Dt. 16th January, 1995.  
Dictated in Open Court.

av1/

Copy to:-

1. The Telecom District Engineer, Adilabad, Adilabad District
2. The Sub Divisional Officer, Telecom Machiryal, Adilabad.
3. The Chief General Manager, Telecommunications, Doorsancha Bhavan, Nampally Station road, Hyderabad.
4. One copy to Sri. Ch. Jagannada Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

OA 24/45

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (C)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (C)

DATED : 16/1/95

ORDER/JUDGEMENT.

MCA/R.P.C.P.No.

in  
O.A. No.

24/45

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLR

